

it, that would be a different matter, and that can be taken up afterwards. But this time at least, we might go on with the convention we are having.

Shri Hari Vishnu Kamath: May I request again that in case a decision has been taken once and for all in 1962 with regard to this particular matter, the relevant rule might be amended?

Mr. Speaker: We shall consider that also.

Shri Hari Vishnu Kamath: Do I take it as an assurance that the adjournment motions given notice of by us for today on the tragic disturbances in Madras would be taken up tomorrow?

Mr. Speaker: All notices that have been given for today would be taken up tomorrow.

Shri Hari Vishnu Kamath: But then, there is another matter to which I would like to refer, and I hope you would permit me to raise it after the Secretary has laid the Bills on the Table of the House....

Mr. Speaker: He had agreed to wait.....

Shri Hari Vishnu Kamath: I am not talking about this one, but there is another matter.....

Mr. Speaker: After this has been completed, he can raise it.

12.21 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 24th December, 1964:—

- (1) The Official Trustees (Amendment) Bill, 1964.
- (2) The Appropriation (Railways) No. 3 Bill, 1964.

(3) The Indian Tariff (Amendment) Bill, 1964.

(4) The Repealing and Amending Bill, 1964.

I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following eleven Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 24th December, 1964:—

(1) The Industrial Disputes (Amendment) Bill, 1964.

(2) The Food Corporation Bill, 1964.

(3) The Anti-Corruption Laws (Amendment) Bill, 1964.

(4) The Slum Areas (Improvement and Clearance) Amendment Bill, 1964.

(5) The Hindu Marriage (Amendment) Bill, 1964.

(6) The Provisional Collection of Taxes (Amendment) Bill, 1964.

(7) The Essential Commodities (Amendment) Bill, 1964.

(8) The Prevention of Food Adulteration (Amendment) Bill, 1964.

(9) The Payment of Wages (Amendment) Bill, 1964.

(10) The Standards of Weights and Measures (Amendment) Bill, 1964.

(11) The Foreign Exchange Regulation (Amendment) Bill, 1964.

12.22 hrs.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING POLITICAL CONTRIBUTIONS MADE BY COMPANIES

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a statement showing political contributions made by companies during the period from middle of 1961 to

[Shri T. T. Krishnamachari
the 15th September, 1964. [Placed in
Library See No. LT-3756/65].

INCOME-TAX (AMENDMENT) ORDINANCE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of the Income-tax (Amendment) Ordinance, 1965 (No. 1 of 1965) promulgated by the President on the 6th January, 1965, under provisions of Article 123 (2) (a) of the Constitution. [Placed in Library. See No. LT-3759/65].

RULES UNDER UNIVERSITY GRANTS COMMISSION ACT

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): On behalf of Shri M. C. Chagla, I beg to lay on the Table a copy each of the following Rules under sub-section (3) of section 25 of the University Grants Commission Act, 1956:—

- (i) The University Grants Commission (Terms and Conditions of Service of Employees) Amendment Rules, 1964, published in Notification No. G.S.R. 1255 dated the 5th September, 1964

[Placed in Library. See No. LT-3757/65.]

- (ii) The University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) Amendment Rules, 1964, published in Notification No. S.O. 3586 dated the 10th October, 1964.

[Placed in Library. See No. LT-3758/65.]

PROCLAMATION BY PRESIDENT UNDER ARTICLE 356 OF THE CONSTITUTION VARYING PROCLAMATION ISSUED EARLIER IN RELATION TO STATE OF KERALA

STATE LEGISLATURE (CONTINUANCE OF USE OF ENGLISH LANGUAGE) ACT

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): On behalf of Shri Hathi, I beg to lay

on the Table a copy each of the following papers:—

- (i) Notification No. G.S.R. 119 dated the 14th January, 1965, publishing the Proclamation issued by the President under article 356 of the Constitution, varying the Proclamation issued on the 10th September, 1964, in relation to the State of Kerala.

[Placed in Library. See No. LT-3760/65.]

- (ii) The Kerala State Legislature (Continuance of the use of English Language) Act, 1965 (President's Act No. 1 of 1965) under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1964.

[Placed in Library. See No. LT-3761/65.]

ANNUAL REPORT OF NATIONAL RESEARCH DEVELOPMENT CORPORATION OF INDIA

Shrimati Soundaram Ramachandran: I beg to lay on the Table a copy of Annual Report of the National Research Development Corporation of India, for the year ending the 31st March, 1964, (English and Hindi versions) along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[Placed in Library. See No. LT-3762/65].

12.24 hrs.

PRESS COUNCIL BILL

REPORT OF JOINT COMMITTEE

The Deputy Minister in the Ministry of Information and Broadcasting (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy of the Report of